

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

ST/MISC/70381/2018
ST/CROSS/56348/2014

&

ST/54720/2014-CU[DB]

(Arising out of Order-in-Appeal No.NOI/EXCUS/000/APPL/110/14
dated 28.05.2014 passed by Commissioner(Appeals), Customs,
Central Excise & Service Tax, Noida.)

Commissioner of Customs, Central Excise & Service Tax, Noida

...APPELLANT(S)

VERSUS

Smt.Manisha Sharma

RESPONDENT (S)

APPEARANCE

Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Appellant (s)

Shri Sanjay Jain (C.A.) (A.R.) for the Revenue

CORAM:

SHRI ANIL G. SHAKKARWAR, HON'BLE MEMBER(TECHNICAL)

MS. RACHNA GUPTA, HON'BLE MEMBER(JUDICIAL)

DATE OF HEARING/DATE OF DECISION : 31.10.2018

FINAL ORDER NO.72534/2018

Per ANIL G. SHAKKARWAR :

Revenue has filed application for withdrawal of appeal in terms of
Litigation Policy.

We allow the Miscellaneous Application. The appeal is dismissed as withdrawn. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(RACHNA GUPTA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)

sm